

SUPREME COURT OF INDIA

Rajalakshmi Dyers & Printers

Vs.

Tamilnadu Pollution Control Board

Transfer Petition (Civil) No.953 of 2007

(K.G. Balakrishnan CJI. and Dr.Mukundakam Sharma JJ.)

05.05.2008

ORDER

1. Heard both sides.
2. Learned counsel for the Tamil Nadu Pollution Control Board will examine whether the petitioner is a Member of the C.E.T.P., Andipalayam covered by the order passed by this Court and if the petitioner is found to be a Member, the Tamil Nadu Pollution Control Board may pass appropriate directions within a period of four weeks.
3. The transfer petitions are disposed of accordingly.